

**Central Administrative Tribunal Lucknow Bench
Lucknow.**

Original Application No. 469/2006

This, the 01st day of October, 2009

Hon'ble Ms. Sadhna Srivastava, Member (J)

Upendra Kumar Singh, Aged about 50 years, S/o Sri Indra Bahadur Singh, R/o JNV Kiranpur, Post Tandwa Basantpur, Tehsil Kaiserganj, District Bahraich.

Applicant.

By Advocate Sri A. Moin.

Versus

1. Union of India through its Secretary Ministry of Human Resources Development, Department of Education, Govt. of India, New Delhi.
2. Commissioner, Navodya Vidyalaya Samiti, A-28, Kailash Colony, New Delhi.
3. Joint Commissioner (Personnel), Navodya Vidyalaya Samiti, A-28, Kailash Colony, New Delhi.
4. Deputy Commissioner, Navodya Vidyalaya Samiti, Regional Office, Lekhraj Panna, IIIrd Floor, Vikas Nagar, Sector 2, Lucknow.
5. Principal, Jawahar Navodya Vidyalaya, Kirtanpur, Post Tandwa Basantpur, Tehsil Kaiserganj, District Bahraich.
6. Kamlesh Verma, Physical Education Teacher, Jawahar Navodya Vidyalaya, Kirtanpur, Post Tandwa Basantpur, Tehsil Kaiserganj, District Bahraich.

Respondents

By Advocate Sri Anurag Srivastava.

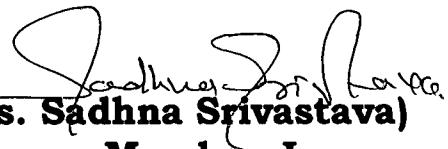
Order (Oral)

At the outset, Sri Anurag Srivastava, learned counsel for the respondents states that earlier the applicant, vide order dated 29.3.2006, was transferred from Bahraich (UP) to State of Meghalaya, which was subsequently



during the pendency of O.A., modified vide order dated 16.5.2007 whereby he has been posted to Gonda. He has drawn my attention to the order dated 16.5.2007 filed by the applicant as Annexure A-2. Sri A. Moin, learned counsel for the applicant submits that that since the earlier transfer order dated 29.3.2006 has been modified and the applicant was directed to be posted at Gonda, therefore, he is entitled to all consequential benefits including salary for the period from 29.3.2006 to 16.5.2007. Admittedly, the respondents have not passed any order for the aforesaid period.

2. In view of the above, the O.A. is disposed of with liberty to the applicant to file a representation to the competent authority detailing the aforesaid facts within a period of one month from the date of supply of a copy of this order, who shall consider and dispose of the same within a period of three months from the date of receipt of such representation by passing a reasoned and speaking order in accordance with law. No costs.



(Ms. Sadhna Srivastava)
Member-J

Girish/-